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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.479/2002

Thursday, this the 23rd day of May, 2002

Hon'ble Shri S.A.T. Rizvi, Member (A)

Smt. Kiran Kumari  
wd/o Late Shri Suresh Kumar  
R/O A-133, Shakurpur JaiJai Colony  
New Delhi

..Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

1. NCT of Delhi through the Chief Secretary  
New Sectt., New Delhi
2. The Chief Engineer  
Dept. of I & F, NCT of Delhi  
4th Floor, ISBT Building, Delhi
3. The Executive Engineer,  
Dept. of I & F, NCT of Delhi  
4th Floor, ISBT Building, Delhi

..Respondents

(AE R.N. Sharma, Deptt. Representative)

O R D E R (ORAL)

Heard the learned counsel for the applicant and Shri R.N. Sharma, Assistant Engineer, Departmental Representative.

2. Smt. Kiran Kumar, widow of the deceased employee prays for a direction to the respondents to pass an order of posthumous regularization of his husband w.e.f. 1.6.1989 and to grant all the posthumous benefits to her, applicant herein, including the benefits of family pension, DCRG, etc. by keeping in view the fact that the deceased employee, the husband of the applicant, was a regular employee of the respondents at the time of his death.

3. The Departmental Representative submits that the aforesaid relief had been granted in part by Office Order

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dated 10.4.2002, a copy of which has been supplied and has been taken on record. I have perused the aforesaid Office Order and find that thereby the services of the deceased employee have been regularized as prayed for w.e.f. 1.6.1989. The aforesaid order, however, is silent about the other benefits prayed for by the applicant in the present OA. In the circumstances, it is clear that full relief has not been granted to the applicant.

4. The Departmental Representative present in the Court submits that the matter will be taken up by the respondent-department and he raises a hope that it will be possible for the Department to consider the matter and pass an appropriate order for the grant of posthumous benefits prayed for in the present case within a maximum period of four months from today. On the basis of this undertaking, the present OA is disposed of with a clear understanding that if the respondent-department fails to pass necessary orders as above within the period indicated above, the present OA will stand revived.

5. The present OA is disposed of in the aforesaid terms. No costs.

  
(S.A.T. Rizvi)  
Member (A)

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